



FORM No. 4

See Rule (12)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

## ORDER SHEET

Application No. O.A. 753 of 200 5

Applicant (s) Somanath Singh Respondent (s) Union of India & others

Advocate for Applicant (s) Mr. T. Rath. Advocate for Respondent (s)

### NOTES OF THE REGISTRY

I. p.O of Rs. 50/- filed.  
Copy served.  
Defects pointed out  
in scrutiny may  
kindly be seen.  
For favour of  
Registration/Considera-  
tion please -  
as per memo

2.9.05

Note in scrutiny  
sheet may be seen

Registrar 06.09.05

6/9/05

### ORDERS OF THE TRIBUNAL

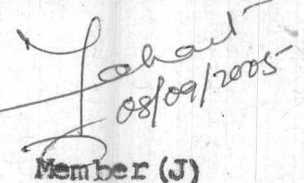
#### REGISTER

6/9/05  
Registrar

#### Order dated 8.9.05

By filing this O.A. under Section 19 of the Administrative Tribunals Act, 1985, the Applicant, a retired Overseer Mails, has raised a grievance that his pension has not been fixed properly (as a result of which he is getting a less amount of monthly pension).

(2) He has also challenged the direction of the Respondents to deduct an amount of Rs.17,490/- from his DCRG. It appears under Annexure-A/2, the Applicant has preferred an appeal before the CPMG, Orissa on 26.8.04. It is the positive case of the Applicant that although more than a year has been lapsed in between, the Appellate Authority/CPMG,

Notes of the Registry	Orders of the Tribunal
<p>For Admission with Interim Order - Copy served.</p> <p>DS 7/9/05 Breach</p> <p><u>Order dt-8.9.05</u></p> <p>Copy of Order with the notices may be sent to all respondents and may be given to both the counsels.</p> <p>12.9.05</p> <p>12/9/05 S.O.C.J.</p>	<p>Orissa has not yet redressed his grievance as raised in his appeal/representation under Annexure-A/2 dtd.26.8.04.</p> <p>③ In the aforesaid premises, after hearing Mr.T.Rath Ld.Counsel appearing for the Applicant and Mr.U.B.Mohapatra, Ld.Sr.Standing Counsel representing the Union of India (on whom a copy of this O.A. has already been served) this case is disposed of with a direction to the Respondents (especially the Res.No.1/CPMG, Orissa, Bhubaneswar) to closely examine the grievance of the Applicant (pertaining to fixation of his pension and deduction of gratuity) as raised in his representation under Annexure-A/2 and in this O.A., within a period of 60 days from the date of receipt of a copy of this order.</p> <p>④ While disposing of this case, liberty is also hereby granted to the Applicant to make a further representation to the CPMG, Orissa, Bhubaneswar within a period of next 10 days.</p> <p>⑤ Send copies of this order to the Respondents along with <sup>Copies of the O.A.</sup> <del>notices</del> and free copies of this order be also handed over to the Counsels appearing for both the parties.</p> <p style="text-align: right;">               08/09/2005              Member (J)           </p>